GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1287
TO BE ANSWERED ON 11.12.2023

COMPENSATION TO UNORGANISED WORKERS

1287. SHRI PARBHUBHAI NAGARBHAI VASAVA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware that a meager amount of compensation is paid to the workers of unorganised sector in case of injury/death;

(b) if so, the details thereof;

(c) the details of steps taken by Government, in coordination with the State Government of Gujarat, to pay adequate and appropriate compensation to unorganised sector workers?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)

(a) to (c): Compensation is provided to workers/families of the unorganized workers as per welfare schemes framed and administered by the States/UTs including Gujarat. The amount of compensation varies from State to State.

There is also a provision of compensation under Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana, if the worker is registered under these schemes.

*****